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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH :CUTTACK

ORIGINAL APPLICATION NO :369 OF 1993

DATE OF DECISION: NOVEMBER 9, 1993

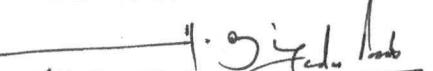
Smt. Purnabasi Tiadi and other ... Applicants

Versus

Union of India and others ... Respondents

(FOR INSTRUCTIONS)

1. Whether it be referred to the reporters or not? N.
2. Whether it be circulated to all the Benches of the N. Central Administrative Tribunals or not?


(H. RAJENDRA PRASAD)
MEMBER (ADMINISTRATIVE)

09 Nov 93

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Smt.Purnabasi Tiadi and another ... Applicants
Vs.
Union of India & Others ... Respondents

For the applicants ... M/s.P.V.Ramdas, P.V.B.Rao, Advocates
For the Respondents ... Mr.Ashok Misra, Sr.Standing Counsel

C O R A M

THE HONOURABLE MR. H.RAJENDRA PRASAD, MEMBER (ADMINISTRATIVE)

J U D G M E N T

H.RAJENDRA PRASAD, MEMBER (ADMN) : The facts of the case were explained in detail by Mr.P.V.Ramdas, learned Senior Counsel appearing for the Petitioner. Considering the facts and circumstances of the case, there is little doubt that this case deserves reconsideration. I would strongly urge the Chief Postmaster General to review the facts of this case and endeavour to provide a suitable employment to the second applicant Shri Prabhanjan Tiadi. The observations made earlier in O.A.No.274 of 1992 in respect of Smt.Sita Byas will be kept in view while finalising this case. Although no date or time-frame is being set for taking a suitable decision in the matter, I should like to be apprised of the outcome of the review by 9th January, 1994. Mr.Ashok Misra learned Senior Standing counsel (Central), who was heard in the matter, undertakes to intimate the result by 15th January, 1994 at the latest. The case is disposed of accordingly. No costs.

.....
Member (Administrative)

09 Nov 93

Central Admn. Tribunal,
Cuttack Bench/K.Mohanty,
November 9, 1993.